



BEFORE HON'BLE SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER
AND

SHRI G. D. PADMAHSHALI, ACCOUNTANT MEMBER

ITA Nos. 098/PAN/2024

Assessment Year : 2022-23

Murgaon Education Society Employees
Co-op. Society Ltd.,
MES College, Zuari Nagar,
Mormugoa, 403726 Goa.
PAN:AAAAM3256D.

..... *Appellant*

V/s

Dy. Commissioner of Income Tax,
CPC, Bengaluru.

..... *Respondent*

Appearances

Assessee by : None for the assessee

Revenue by : Mr Narendra Reddy ['Ld. DR']

Date of conclusive Hearing : 03/02/2025

Date of Pronouncement : 03/02/2025

ORDER

PER G. D. PADMAHSHALI, AM;

The present appeal of the assessee is instituted u/s 253(1) of the Income Tax Act, 1961 ['the Act' hereinafter] challenging the DIN & Order No ITBA/APL/S/250/2023-24/1061628826(1) dt. 28/02/2024 passed by Addl./Jt. Commissioner of Income Tax Appeals, Aurangabad ['Ld. CIT(A)' hereinafter] u/s 250 of the Act which in turn arisen out of order dt. 08/03/2023 passed u/s 143(1) of the Act anent to assessment year 2022-23 ['AY' hereinafter]



2. The case was called twice; none appeared at the behest of appellant assessee, after a mindful consideration of withdrawal application dt. 15/01/2025 we deem it fit to proceed in the absence of appellant *ex-parte* u/r 24 of ITAT-Rules, 1963.

3. Records revealed that the appellant assessee vide Form-1 Ack No 770162680241224 dt. 24/12/2024 has opted for 'Direct Tax Vivad se Vishwas Scheme, 2024' ['VSVA' hereinafter] to settled the present dispute. Pursuant to Form-2 Ack No 809477431080125 dt. 08/01/2025 issued by the Revenue, the assessee filed an application seeking withdrawal of present appeal. The Revenue placed no objection to the said withdrawal. In view thereof, we dismiss the present appeal as withdrawn with a grant of leave to revive the same in accordance with law if the present dispute remains unsettled under the opted VSVA scheme for any reason.

4. **In result, the appeal of the Assessee is DISMISSED as withdrawn.**

In terms of rule 34 of ITAT Rules, 1963 the order is pronounced in the open court on date mentioned herein before.

-S/d-
PAVAN KUMAR GADALE
JUDICIAL MEMBER

-S/d-
G. D. PADMAHSHALI
ACCOUNTANT MEMBER

Panaji/Dt: 03rd day of February, 2025.

Copy of the Order forwarded to :

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|-------------------|-----------------------------------|------------------------------|
| 1. The Appellant. | 2. The Respondent. | 3. The CIT(A)/NFAC Concerned |
| 4. PCIT Concerned | 5. DR, ITAT, Panaji Bench, Panaji | 6. Guard File |

By Order,
Sr. Private Secretary / AR ITAT, Panaji.